



**Presentation on Draft CERC  
(Connectivity & General Network  
Access to the Inter-State  
Transmission System (Second  
Amendment) Regulations, 2024**

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**DATE : 21<sup>st</sup> March 2024**

# DRAFT (CONNECTIVITY & GENERAL NETWORK ACCESS TO ISTS) (SECOND AMENDMENT) REGULATIONS, 2024

## Draft Regulations

Amendment to Regulation 3.5 of GNA Regulations 2022:

Timeline for notifying Deficiency in Connectivity or GNA application is proposed to increase from “one week” to “Eighteen Days”

## Proposed Changes

Amendment to Regulation 3.5 of GNA Regulations 2022:

Timeline for notifying Deficiency in Connectivity or GNA application is proposed to increase from “one week” to “Eighteen Days” “two Week”

## Rationale:

1. Regulation 3.6 states that all Connectivity Applications received by 24:00 hrs on the last day of the month will be processed collectively.
2. The proposed amendment allows CTUIL to notify any deficiencies within a maximum of 18 days. In cases where an applicant applies for Connectivity or GNA in the second week of the month, the application will automatically roll over to the ensuing month.
3. This delay could impact the priority of obtaining Connectivity or GNA and pose investments risk for Project Developers.

# DRAFT (CONNECTIVITY & GENERAL NETWORK ACCESS TO ISTS) (SECOND AMENDMENT) REGULATIONS, 2024

## Draft Regulations

Addition of new sub-clause (d) to clause (vii) & (xi) of Regulation 5.8

(d) Government Order issued by the concerned Government for allotment of the land along with possession documents for 100% of the land required for the capacity for which Connectivity is sought.

## Proposed Changes

Addition of new sub-clause (d) to clause (vii) & (xi) of Regulation 5.8

(d) Government Order issued by the concerned Government for allotment of the land along with possession documents for ~~100%~~ 50% of the land required for the capacity for which Connectivity is sought.

## Rationale

1. Demonstration of 100% land possession documents at the time of making connectivity application under Govt. Order (GO) route is redundant, as developers having land in their possession could anyway opt for connectivity application under land route.
2. Obtaining the possession documents from the Revenue department is time consuming process and it may take upto 8-9 months.
3. Delink the GO route with the condition of land allotment or possession at the time of making connectivity application.
4. Reduce the land ownership requirement from 100% to 50% for the GO route, aligning it with the Land and BG routes, which currently have similar requirement at the time of submitting a Connectivity Application.

# DRAFT (CONNECTIVITY & GENERAL NETWORK ACCESS TO ISTS) (SECOND AMENDMENT) REGULATIONS, 2024

## Draft Regulations

Amendment to clause (1) of Regulation 11 (A):

(1) An applicant which is REGS (other than Hydro generating station) or ESS (excluding PSP) or Renewable power park developer applying Connectivity Application under BG route shall submit documents for land as the case may be, within 18 months of issuance of an in-principle grant of Connectivity or within 12 months of issuance of a final grant of Connectivity, whichever is earlier.

## Proposed Changes

Amendment to clause (1) of Regulation 11 (A):

(1) An applicant which is REGS (other than Hydro generating station) or ESS (excluding PSP) or Renewable power park developer applying Connectivity Application under BG route and GO route shall submit documents for land as the case may be, within 18 months of issuance of an in-principle grant of Connectivity or within 12 months of issuance of a final grant of Connectivity, whichever is earlier.

## Rationale

1. Draft Amendment lacks clarity whether the Applicant seeking Connectivity under GO route has to submit land documents to CTUIL within 18 months of issuance of an in-principle grant of Connectivity or within 12 months of issuance of a final grant of Connectivity, whichever is earlier.



# THANK YOU

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